[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) (CENTRAL BOARD OF EXCISE AND CUSTOMS)

Notification No. 01/2010 Central Excise (N.T.)

New Delhi, the 6thJanuary 2010.

G.S.R. (E). In exercise of the powers conferred by sub-section (1B) of section 35B of the Central Excise Act, 1944 (1 of 1944), the Central Board of Excise and Customs hereby makes the following further amendment in the notification of the Government of India, Ministry of Finance, Department of Revenue, No. 24/2005-Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i) vide number G.S.R. 304(E), dated the 13th May, 2005, namely:-

In the said notification, in the Table, against serial number 22, in column (3), for the word "Valsad", the word "Vapi" shall respectively be substituted.

[F.No.390/12/2005(BMB)-JC]

MOHAN LAL

Under Secretary(Judicial Cell)

Note:- The Principal notification No.24/2005-Central Excise (N.T.) was published in the Gazette of India, Part II, Section 3(i),vide number G.S.R.304(E) dated the 13th May,2005 and was subsequently amended by :-

(i) Notification No. 29/2005- Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R.380(E), dated the 8th June, 2005.

(ii) Notification No. 35/2005- Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R.661(E), dated the 14th November, 2005.

(iii) Notification No. 4/2007- Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R.74(E), dated the 9th February, 2007.

(iv) Notification No. 9/2008- Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R.101(E), dated the 21th February, 2008.

(v) Notification No. 3/2009- Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R. 53(E), dated the 28th January, 2009

(vi) Notification No. 08/2009- Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R. 270 (E), dated the 21 st April, 2009

(vii) Notification No. 11/2009- Central Excise (N.T.), published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R.341(E), dated the 19 th May 2009